(b) The year-wise break up of persons against whom cases were registered is as under:

Year	· ,	Bı	isinessm e n	Govt. Officials
1982	<u> </u>		170	151
1983	** .	:	295.	192
1984	ø) + 6	,	287	238
1 -		TOTAL:	752	581

(c) The value of goods seized during the raids is as under:—

Jewellery articles

Cash

Rs. 22,13,895

Rs. 1,47,86,632.55 and also foreign exchange

Besides the above, incriminating documents have also been recovered during the raids/searches.

Official Language Service

*255. SHRI VITHALRAO MADHAV-RAO JADHAV: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 2593 given in the Rajya Sabha on 22nd March, 1984 and state:

- (a) whether all the candidates holding the posts of Hindi Officers as on the 19th September, 1981 have since been considered for induction in the Official Language Service;
- (b) if not, what are the reasons therefor; and
- (c) what are the reasons for delaying the induction of such officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): (a) to (c) The initial constitution of Grade I and Grade II of the Central Secretariat Official Language Service comprising the posts of Senior Hindi Officers and other higher posts has been finalised on 1-3-1985. The induction of Hindi Officers etc. in Grade III of the Service is still under considerations in consultation with the Union Public Service Commission, and is likely to be finalised shortly.

National consensus for backward class reservations

*256. SHRI RAFIQUE ALAM: SHRI NAND KISHORE BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have recently issued directions to the state Governments to refrain from taking any unilateral steps on the issue of backward class reservations till a national consensus is evolved; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHD, KHAN): (a) and

(b) The Home Minister has written to all the State Chief Ministers requesting them to maintain status-quo in the matter relating to reservation for Other Backward Classes till a national consensus is evolved.

Decline in foreign exchange earnings by the ITDC

*257. SHRI PARVATHANENI UPEN-DRA: Will the PRIME MINISTER be pleased to state:

- (a) whether foreign exchange earnings by the ITDC have declined during the last six months in comparison to that in the corresponding period last year; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL TRAINING, **ADMINISTRATIVE** RE-FORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPART-MENT OF CULTURE (SHRI K. SINGH DEO): (a) No. Sir.

(h) Does not arise.

Foreign countries involvement in scandal

*258. SHRI SATYA PRAKASH MA-LAVIYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of the foreign countries found involved in the spy scandal in the country recently; and
- (b) what is Government's reaction his regard?

THE MINISTER OF STATE IN THE MINISTRY HOME **AFFAIRS** OF SINHA): SHRIMATI RAM DULARI 'a) and (b) In the case FIR No. 41. lated 17.1.1985 of P.S. Tilak Mark, New Delhi in which Coomar Narain and 17 thers have been arrested and prosecuted or offences under the official Secrets Act, 1923 etc., ten foreign diplomats (two each of the Embassies of France, Poland, Gernan Democratic Republic, three of Soviet Embassy and one Soviet official) were iden-None of ified for their involvement.

hem is any more in India. Some of them

had left well before the bustin of espionage case, while the rest left soon afterwards.

to Questions

None of the foreign diplomats, who have figured in the investigation, has been charged-sheeted mor is it proposed to prosecute them.

राजा मान सिंह की हत्या के संबंध में केन्द्रीय जांचे ब्यूरी द्वारा जांच

*259, श्री प्यारे लाल खंडेलवाल : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

- 🎜क) क्या यह सच है कि केन्द्रीय जांच ब्यूरो, जो राजस्थान के भूतपूर्व विधान सभा सदस्य राजा मानसिंह की हत्या की जांच कर रहा है दोषी पुलिस अधिकारियों और कर्मचारियों के चालान न्यायालय में प्रस्तुत नहीं कर सका क्योंकि इसको राजस्थान सरकार ने चालानों को न्यायालय में पेश करने की अनमति नहीं दी थी; ग्रौर
- ू(ख) यदि हां, तो सरकार इस संबंध में और क्या निर्देश देने का विचार रखती 青?

गृह संवालय में राज्य मंत्री (श्रीमती राम दलारो सिन्हा) : (क) जी नहीं, श्रीमान् केन्द्र सरकार ने 15 जुल ई, 1985 की मुकदमा चलाने की स्वीकृति दी ग्रौर केन्द्रीय जांच व्यूरो ने 18 जुलाई, 1985 को न्यायालय में ग्रभियोग-पत्न दायर किया।

(ग) प्रश्न नहीं उठता।

Electronic Complex in Orissa

*260, SHRI K. VASUDEVA PANIC-KAR: Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to set up an electronic complex in Orissa; and
 - (b) if so, what are the details thereof?